

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-830/ND/2020**

**IN THE MATTER OF:
Saurav Keshan**

...PETITIONER

Vs.

M/s. Katalist Viewspaper Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 06.11.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor
For the Respondent/ Corporate-debtor**

**:Mr. Mohit Gulati, CS.
:Mr. Shantanu Chaturvedi,
Adv.**

ORDER

IA No.4411 of 2020

The applicant has prayed for the leave of the Tribunal to permit the applicant to withdraw the main application bearing CP(IB) No.830/ND/2020.

Having heard the submissions and having gone through the contents of the application, the petitioner is permitted to withdraw the above said application and the matter stands dismissed as withdrawn.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(P.S.N. Prasad)
Member (J)**

(Anjula)